

अव्यय नहीं होय : फिर आप बहस करने लगे जो कि बेजा है। जिन के बावत आपको इतना नहीं मिली है उनका कैसला अभी नहीं हुआ होगा, वे पेंडिंग हैं। अगर मैं उन को एडमिट कर लूंगा तो आपको इतला करवा दूंगा और अगर मजबूरी से एडमिट न कर सका तो भी आपको इतला दिला दूंगा।

Now, papers to be laid on the Table

Shri N. C. Chatterjee: Sir, my 'No-confidence' Motion . . .

Mr. Speaker: This is not considered to be regular business. I will come to that. I have told Shri Chatterjee.

12.25 hrs.

PAPERS LAID ON THE TABLE

REPORT ON WORKING OF DEPOSIT INSURANCE SCHEME; NOTIFICATION UNDER PUBLIC DEBT (ANNUITY CERTIFICATES) AMENDMENT RULES; AND FINANCE ACCOUNTS OF CENTRAL GOVERNMENT

The Minister of Planning (Shri B. R. Bhagat): Sir, on behalf of Shri T. T. Krishnamachari, I beg:

(1) to re-lay on the Table a copy of Report on the working of the Deposit Insurance Corporation for the year ended 31st December, 1963 along with the Annual Accounts and the Audit Report thereon, under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961. [Placed in Library. See No. LT-2758/64].

(2) to lay on the Table a copy each of the following papers:—

- (i) The Public Debt (Annuity Certificates) Amendment Rules, 1964 published in Notification No. G.S.R. 980 dated the 11th July, 1964, under sub-section (3) of section 28 of Public Debt Act, 1944. [Placed in Library, See No. LT-2956/64].

- (ii) Finance Accounts of the Central Government for the year 1962-63. [Placed in Library, See No. LT-2957/64].

ANNUAL REPORT OF REGISTRAR OF NEWSPAPERS

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): Sir, I beg to lay on the Table a copy of Annual Report of the Registrar of Newspapers for India, 1964 (Part I). [Placed in Library, See No. LT-2958/64].

NOTIFICATION UNDER NAVY (PENSION) REGULATIONS

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): Sir, on behalf of Shri Y. D. Chavan, I beg to re-lay on the Table a copy of the Navy (Pension) Regulations, 1964, published in Notification No. S.R.O. 74 dated the 7th March, 1964, under section 185 of the Navy Act, 1957. [Placed in Library, See No. LT-2696/64].

NOTIFICATIONS UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT

The Minister of Steel and Mines (Shri N. Sanjiva Reddy): I beg to re-lay on the Table a copy each of the following Notifications under sub-section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—

- (i) The Minerals Conservation and Development (First Amendment) Rules, 1964, published in Notification No. G.S.R. 444, dated the 14th March, 1964. [Placed in Library, See No. LT-2677/64].
- (ii) S.O. No. 841, dated the 14th March, 1964. [Placed in Library, See No. LT-2822/64].
- (iii) G.S.R. No. 730 dated the 9th May, 1964, containing Corrigendum to Notification No.